

Central Administrative Tribunal  
Principal Bench: New Delhi  
...

CP 19/97 in OA 1701/94

New Delhi, this the 5th day of May, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri S.P.Biswas, Member (A)

1. Smt. Satya Wati wd/o Sh. Tirlok Chand  
2. Girish chand s/o Late Tirlok Chand  
all r/o Q.No. 2-B, Railway Colony,  
Tuglaka Bad, New Delhi. ....Petitioners  
(By Advocate : Shri Yogesh Sharma)

Versus

1. Shri Shanti Narain,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.  
2. Shri I.P.s. Anand,  
Divisional Railway Manager,  
Near New Delhi Railway Station,  
Delhi Division, New Delhi.  
3. Shri Rajeev Chaudhary,  
The Divisional Supdt. Engg/Estate,  
Northern Railway, ....Respondents  
(By Shri R.L.Dhawan, Advocate)

O R D E (Oral)  
(Dr. Jose P. Verghese, Vice-Chairman(J))

The order complained against is shown to have been  
complied with except that the regularisation of the quarter  
which has been done from the date of appointment according  
to rules. Our order dated 19.4.1995 contained a direction  
to regularise the quarter, if found eligible from the date  
predecessor-in-interest of the ward expired. In view of the  
said direction the respondents shall only charge normal rent  
between the date of death of the former employee till the  
date of joining service.

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With these observations these Contempt of Courts proceedings are disposed of and notices issued to the respondents are discharged.



(S.P. Biswas)

Member (A)



(Dr. Jose P. Verghese)

Vice-Chairman (J)